

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Legislation Section) Civil Secretariat
Srinagar/Jammu

CIRCULAR

Subject: Regarding legislative proposals to be introduced in the Budget Session of the Legislative Assembly of Union Territory of Jammu and Kashmir commencing from 3rd March 2025

With a view to ensure proper examination of the proposals for introduction in the Legislative Assembly of Union Territory of Jammu and Kashmir during the ensuing Budget Session commencing from 3rd March 2025, a reasonable time is required by the Department of Law, Justice and Parliamentary Affairs. It is, therefore, necessary that such draft Bills and other legislative proposals, which are intended to be introduced in the ensuing Budget Session and requires legal vetting, ought to be referred to this Department much before commencing of the Budget Session. Attention of all Departments are also drawn towards Part-C of the Transaction of the Business of the Government of Union Territory of Jammu and Kashmir Rules, 2019 which deal with the procedure for dealing with proposals for initiating legislation and consultation of Department of Law, Justice and Parliamentary Affairs.

In some Acts, the rule making provisions require that the rules and notifications issued thereunder are to be laid before the Legislative Assembly of Union Territory of Jammu and Kashmir. The Departments are requested to ensure that such rules/notifications, if any, issued under the Acts administered by the respective departments, are laid before the Legislative Assembly during the Budget Session to fulfill the requirements of law.

Moreover, such proposals which require recommendation of the Hon'ble Lieutenant Governor of Jammu and Kashmir in terms of section 36 of the Jammu and Kashmir Reorganization Act, 2019 should invariably be submitted at least 21 days in advance to the Hon'ble Lieutenant Governor's Secretariat.

Ases

All the Financial Commissioners (Additional Chief Secretaries)/ Principal Secretaries/ Commissioners/ Secretaries to the Government are also requested to ensure that the prescribed procedure for dealing with Questions and other legislative business is **STRICTLY OBSERVED**. The Administrative Secretaries to the Government/ Head of the Departments should also remain present in the House whenever issues pertaining to their departments come up for discussion.

This issues with the approval of the Competent Authority.


(Achal Sethi)
Secretary to the Government

Financial Commissioner (Additional Chief Secretary)/
Principal Secretary/Commissioner Secretary/
Secretary to the Government

NO: LAW-Leg/3/2025-10[7615519]
Dated: 07 -02-2025

Copy also to the:

1. Principal Secretary to the Hon'ble Lieutenant Governor, Jammu and Kashmir for information.
2. Principal Secretary to the Hon'ble Chief Minister, Jammu and Kashmir for information.
3. Secretary, Legislative Assembly, Union Territory of Jammu and Kashmir for information.
4. Special Assistant/Private Secretary to the Hon'ble Minister for Law, Justice and Parliamentary Affairs for information of the Hon'ble Minister.
5. Private Secretary to the Chief Secretary for information of the Chief Secretary.
6. Private Secretary to Secretary to the Government, Department of Law, Justice and P.A for information.